

ORISSA ORDINANCE No. 10 OF 1974

THE ORISSA ESTATES ABOLITION (AMENDMENT) ORDINANCE, 1974

[Promulgated by the Governor of Orissa on the 19th October 1974, published in an extraordinary issue of the Orissa Gazette, dated the 28th October 1974]

AN

ORDINANCE

TO AMEND THE ORISSA ESTATES ABOLITION ACT, 1951

Whereas the Legislature of the State of Orissa is not in session;

And whereas the Governor of Orissa is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Orissa Estates Abolition Act, 1951 in the manner hereinafter appearing;

Orissa Act of 1952.

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Orissa is pleased to make and promulgate the following Ordinance in the Twenty-fifth Year of the Republic of India:—

Short title and comment. 1. (1) This Ordinance may be called the Orissa Estates Abolition (Amendment) Ordinance, 1974.

(2) It shall come into force at once.

Orissa Act 1 of 1952 to be temporarily amended. 2. During the period of operation of this Ordinance, the Orissa Estates Abolition Act, 1951 (hereinafter referred to as the principal Act) shall have effect subject to the amendment specified in section 3.

Amendment of section 8-A, Orissa Act 1 of 1952. 3. In section 8-A of the principal Act, after the third proviso to sub-section (2) the following new proviso shall be inserted, namely:—

“Provided also that claims on behalf of an Intermediary in respect of any estate which has vested in the State Government on or after the eighteenth day of March, 1974, but before the date of commencement of the Orissa Estates Abolition (Amendment) Ordinance, 1974, may, where such claim relates to a trust estate, be filed before the Collector within a period of six months from the date of commencement of the aforesaid Ordinance.”

G. K. MISRA

Dated the 19th October, 1974

GOVERNOR OF ORISSA